

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(4) C.P. (IB)-94/(MB)/2018

CORAM:

Present :SHRI M. K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY
LAW TRIBUNAL ON 08.05.2018

NAME OF THE PARTIES: Innovation House Industries Pvt. Ltd.

V/s

D. Thakkar Constructions Pvt. Ltd.

SECTION OF THE COMPANIES ACT : I&B Code 2016.

ORDER

1. The Learned Representatives of both the sides are present.
2. Placed on record the Affidavit of Service. However, from the side of Respondent Debtor it is informed and admitted by the other side that after filing the Petition a sum of Rs. 5 Lakhs have already been paid by the Debtor to the Creditor. For rest of the amount seeking time to arrive at an amicable settlement, ~~Time~~ time is granted.
3. Adjourned to **12.06.2018**.

SD/-

M. K. SHRAWAT
Member (Judicial)

08.05.2018.

Gajanan